

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT – IV, (SINGLE BENCH)

ITEM No.401

IA/56/ND/2023 IN CP/153 /ND/2022

IN THE MATTER OF:

Sh. Rajiv Shukla & Another ... Applicant

Versus

Ansal Properties & Infrastructure Ltd ... Respondent

Under Section 73 (4).

Order delivered on 25.04.2024

Coram:

**MR. MANNI SANKARIAH SHANMUGA SUNDARAM,
HON'BLE MEMBER (JUDICIAL)**

HYBRID HEARING (PHYSICAL & VC)

PRESENT:

For the Petitioner : Adv. Rakesh Taneja

For the Respondent : Adv. Mahima Shekhawat

ORDER

Mr. Rakesh Taneja Learned Counsel for the Applicant is present physically. Ms. Mahima Shekhawat Learned Counsel for the Respondent is present through VC. In this matter, arguments heard on 10.04.2024. Both the parties filed their written submissions which is also available on Board.

In both the CP/153 /ND/2022 as well as in the IA/56/ND/2023

Order Reserved.

Sd/-

**MANNI SANKARIAH SHANMUGA SUNDARAM
MEMBER (JUDICIAL)**